Supplementary Cause List-1 Sr. No.1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

CRR No. 27/2017 IA No. 1/2017

Rajinder LakhaPetitioner (s)

Through: - Mr. Ashok Kumar Beotra, Advocate (on audio call from residence in Jammu)

V/s

Bandna KhajuriaRespondents (s)

Through: - Mr. M. I. Sherkhan, Advocate (on audio call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 12.06.2020

Learned counsel for the petitioner submits that he does not want to press the same.

In view of the above, this petition is dismissed as not pressed along with connected application.

Interim direction, if any, shall stand vacated.

(RAJNESH OSWAL) JUDGE

Jammu 12.06.2020 (Rakesh)

Whether the order is speaking Yes/No Whether the order is reportable Yes/No